[Smt. Miohsiina Kidwai]

Accounts of the Dr. B. Borooah Cancer Institute, Guwahati, for the **year** 1985-86 within the stipulated period. [Placed in Library. *See* No. LT-4388/87]

III Statement giving reasons for not laying the Annual Report and Accounts of the Regional Centre for Cancer Research and Treatment Society, Cuttack, for the year 1985-86 within the stipulated period. [Placed in library. See No. LT-4389|87],

## Report and Audited Accounts (1985-86) of the ~"ower Engineers Training Society, New Delhi and related papers

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRJMATI SUSHILA ROHATGI): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers: —

- (i) Annual Report and Audited Accounts of the Power Engineers Training Society, New Delhi, for the year 1985-86;
- (ii)  $Revlie_w$  by Government on the working  $_0f$  the Society.
- (iii) Statement giving reasons for the delay  $i_n$  laying the paper mentioned at (i) above. [Placed in Library.  $Se_e$  No. LT-4435|87 for (i) to (iii)]

RULING BY CHAIRMAN — RE. STARRED QUESTION 87 ANSWERED ON MARCH 3, 1987ALLEGIN FAVOURITISMSHOWN TOA PRIVATE COMPANY IN REGARD TO A ROADCONSTRUCTIONCONTRACT IN JORDAN

MB. CHAIRMAN: The House may recall that on March 3, 1987, during , ihe **last** Session, Starred Question »

No. 87 relating to the award of a i Highway contract in Jordan to Messrs Som Datt Builders, a private company, and the MMTC was raised in the House. The mai<sub>n</sub> thrust of the interpellations was that the Ministry of Commerce and MMTC had favoured a private company at the cost of a public sector undertak. I ing, namely, the NBCC, in regard to • the contract for road construction in Jordan. Since the Minister of Commerce and other members desired to have the matter looked into by me, I had promised that I would go into the whole matter.

I called f<sup>or</sup> the records from the Minister of Commerce as well as-the MMTC and the NBCC.

Shri Bir Bhadra Pratap Singh, the Member who put the main question, also supplied me a statement of ifacts in regard to the Question. I gave a personal hearing to Shri Singh and Chairmen of MMTC and NBCC together on April 14, 1987. At the hearing, Shri Singh offered to adduce further evidence  $t_0$  support his contention  $i_n$  regard to the Jordanian contract. I "had then given two weeks' time to Shri Singh to do so. Shri Singh has not furnished me any additional evidence.

The facts of the case are as I follows:

The MMTC has been importing Rock Phosphate from Jordan to the tune of approximately 120 million dollars. A<sub>s</sub> against this, the exports from India to Jordan were only of the order of approximately 5 million dollars. The MMTC ha<sub>s</sub> been taking up with the Jordanian authorities the question of correcting the imbalance in trade and a delegation from the Commerce Ministry visited Jordan in FebruaVy, 1986, to discuss the matter. The Jordanian side pointed out that since they have only a small population of 2.5 million people it was not possible for them to bring about a parity of trade with I India. However, the Jordanian side I agreed that they would try to **awaid**